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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.870 of 1993

DATE OF JUDGMENT: 16th August, 1993

BETWEEN:

Mr. V.Raji Reddy .. Applicant

AND

1. The Superintendent of Post Offices,
Khammam Division.

2. The Director General of Post Offices,
New Delhi. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

The applicant was working as Head Postman in Godavari-khani Sub Post Office Peddapelli Division, Karimnagar Distt., from LGO cadre. He qualified in the departmental examination for promotion to the cadre of Postal Assistant in the year 1989. Prior to promotion as Postal Assistant, he was deputed for training at Postal Training Centre, Mysore ~~exam~~ for the period from 30.3.1990 to 19.6.1990. The training programme

contd....

O.A 870/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 16/8/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A. No.

870/93

T.A. No.

(W.P.

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

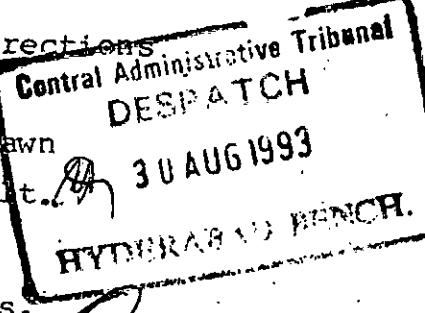
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.



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3.20.83

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Copy to:- .. .

1. The Superintendent of Post Offices, Khamman Division.
2. The Director General of Post Offices, New Delhi.
3. One copy to Sri. KrishnaDevan, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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is residential and the Boarding and Lodging at the Training Institute are compulsory. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (respondents).

2. In accordance with the Government of India Orders quoted below SR 164 at Item (5) 3 of the Swamy's Compilation of F.R. and S.R., Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicant is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore from 30.3.1990 to 19.6.1990. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. OA is ordered accordingly. No costs. Time for implementation of this order is three months from the date of receipt of the same.

(Dictated in the open Court).

P. T. Thiruvengadam
(P.T.THIRUVENGADAM)
Member(Admn.)

V. Neeladri Rao
(V.NEELADRI RAO)
Vice Chairman

Dated: 16th August, 1993.

vsn

820/81
Dr. Neeladri Rao (J.A.U.)

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